

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 621 of 2005**

Jabalpur, this the 25<sup>th</sup> day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Pankaj Khangar, S/o. Shri Thakur Prasad,  
Aged about 22 years, R/o. 1029, Ranjhi,  
Bapu Nagar, Jabalpur (M.P.).

.... Applicant

(By Advocate – Shri Deepak Awasthy)

**V e r s u s**

1. The Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Director General of EME, MGO Branch, DHQ Army Head Quarter, New Delhi.
3. The Commander, Head Quarter Base Workshops, Group (EME), Merrut Cannt. UP.
4. The Commandant, 506, Army Base Workshops, Jabalpur (MP). .... Respondents

(By Advocate – None)

**O R D E R (Oral)**

The learned counsel for the applicant has filed Misc. Application No. 620 of 2005 seeking permission to withdraw this Original Application. Misc. Application is allowed and permission is granted. Accordingly, this Original Application is dismissed as withdrawn.

  
**(Madan Mohan)**  
**Judicial Member**

“SA”